

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

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Allahabad this the 13 day of February 1997.

Original application No. 1108 of 1995.

Hon'ble Mr. D.S. Baweja, AM

Anil Halder, S/o late T.D. Halder working as Office Superintendent (Personnel Branch) in the office of D.R.M., N. Railway, Allahabad, R/o 65 ST, Smith Road, Rly. Colony, Allahabad.

..... Applicant.

C/A Sri Anand Kumar.

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.

2. Divisional Railway Manager, Northern Railway, Allahabad.

3. Divisional Mechanical Engineer (P), N. Rly., DRM's Office, Allahabad.

4. Sr. Divl. personnel Officer, Northern Railway, DRM's Office, Allahabad.

5. Sri A.K. Bhardwaj, Engine Turner, in the office of SEFO(LR) N. Rly., Allahabad and Branch Secretary (Loco), N. Rly., Men's Union, Allahabad(in person).

..... Respondents.

C/R

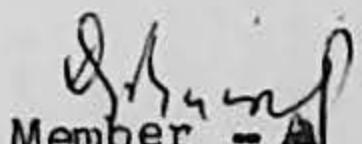
O R D E R (ORAL)

Hon'ble Mr. D.S. Baweja, AM

This application has been filed with a prayer to quash the impugned order dated 26.10.95 whereby the  
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allotment of the quarter allowed vide letter dated 17.10.95  
~~has been ordered~~ was to be treated as suspended till further orders. The  
applicant <sup>while</sup> working as Office Superintendent (personnel) was  
occupying Railway accommodation 595-C(Upper Storey). The  
applicant was entitled for Type III and Type IV house but  
the same could not be allotted due to paucity of quarters  
in the concerned pool. On account of the representation  
made by him due to sickness of his mother, a Type III house  
65-ST was allotted to the applicant vide order dated  
17.10.95. After the applicant occupied the house the  
allotment of the quarter has been suspended by the impugned  
order dated 26.10.95. Being aggrieved, this application  
has been filed. The notices were issued to the respondents  
but no counter reply has been filed.

2. The case has not yet been admitted. The case  
is listed today for hearing although the pleadings are not  
complete. The learned counsel for the applicant Sh. Anand  
Kumar made a statement at bar that the applicant has already  
got the relief and he has been allowed to continue in the  
quarter occupied by him. In view of this he does not  
press for the application. Accordingly the application  
is dismissed as being not pressed.

  
Member - A

Arvind.